

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. MP/85/2014**

- Subject : Petition under Section 79 (1) (c) and (f) of the Electricity Act, 2003 read with appropriate provisions of the Central Electricity Regulatory Commission (Grant of Connectivity, long term access and medium term open access in inter-State transmission and related matters) Regulations, 2009 and Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2010.
- Date of hearing : 18.9.2014
- Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri M. Deena Dayalan, Member  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member
- Petitioner : Power Grid Corporation of India Limited
- Respondent : Damodar Valley Corporation
- Parties present : Shri Ashok Pal, PGCIL  
Shri A.M. Pavgi, PGCIL  
Shri Aryaman Saxena, PGCIL  
Shri Manju Gupta, PGCIL  
Shri Ajay Sharma, PGCIL  
Shri M.M. Mondal, PGCIL  
Ms. Seema Gupta, PGCIL  
Shri S.K. Venkatesan, PGCIL  
Shri Vikas Singh, Senior Advocate, DVC  
Shri Surbrata Ghosal, DVC  
Shri Razi Ahmed, DVC  
Shri S.S. Barpanda, POSOCO

**Record of Proceedings**

Learned senior counsel for DVC submitted that since the share of power from Mejia TPS is at present availed by BYPL, it becomes the responsibility of BYPL to bear the transmission charges. Learned senior counsel for DVC requested the Commission to direct the petitioner to amend the prayers of the petition in which the petitioner is seeking direction to DVC to pay transmission charges.

2. The representative of the petitioner submitted that arguing counsel in the matter is not available due to personal difficulty and requested to adjourn the matter.

3. After hearing the learned senior counsel for DVC and representative of the petitioner, the Commission directed to list the petition on 14.10.2014 on maintainability.

By order of the Commission  
Sd/-

(T. Rout)  
Chief (Law)